

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**I.A. NO. 197 OF 2017 IN
DFR NO. 2821 of 2016**

Dated: 02nd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Maharashtra State Electricity Transmission Co. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. M. Y. Deshmukh
Mr. Shakti Pandey

Counsel for the Respondent(s) : Ms. Aditi Sharma for Mr. Buddy A.
Ranganadhan

ORDER

IA NO. 197 of 2017

(Appl. for condonation of delay in re-filing)

There is 177 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing the appeal may be condoned.

We have heard learned counsel for the applicant. For the reasons stated in the Application, delay in re-filing is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on **09.03.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson